

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH :: GUWAHATI - 5.

ORIGINAL APPLICATION NO. \_\_\_\_\_

MISC PETITION NO. \_\_\_\_\_ (IN O.A. \_\_\_\_\_)

REVIEW APPL. NO. \_\_\_\_\_ (IN O.A. \_\_\_\_\_)

CONT. PETITION NO. 33/94 (IN O.A. 154/94)

K. N. Sarma Barooah

APPLICANT(S)

VRS.

Shri K. Padmaiah

RESPONDENT(S)

Mr. J. L. Sarkar

ADVOCATE FOR APPLICANT.

Mr. M. Chanda.

ADVOCATE(S) FOR  
RESPONDENTS.

OFFICE NOTE	DATE	COURT'S ORDER
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12/12/94

16.12.94

Mr. J L Sarkar and Mr. M Chanda for  
the applicant.

This application  
is filed by Mr. M. Chanda,  
Adv. for the applicant  
for contempt of court  
u/s 17 of the CAT Act,  
1985 for non-compliance  
of this Hon'ble Tribunals  
order dtd. 1.8.94 passed  
in O.A. 154/94. A draft  
charge is enclosed alongwith  
the petition.

Will before the  
Bench for further  
orders.

Issue notice to the respondents to  
show cause as to why action as prayed  
for should not be initiated unless the  
representation has already been  
decided by him. If it is decided already  
the date of the decision and copy of  
the decision to be submitted to this  
Tribunal. Adjourned to 16.1.1995. The  
The respondents will be at liberty  
to dispose of the representation in  
the meantime if it has not been so far  
been disposed of subject to pendency  
of this petition. Mr Ali, the learned  
Sr. C.G.S.C is also requested to obtain  
the instructions as above.

Deputy Registrar (J)  
Central Administrative Tribunal

Guwahati Bench

12/12

trd

60  
Member

hsc  
Vice-Chairman

12/12/94

(2)

C.P.33/94(in O.A.154/94)

OFFICE NOTE

DATE

COURT ORDER

16-1-95

Since the respondent No.1 have disposed of the representation on 13-1-95 as stated in the show cause reply and as the copy of the order thereon dated 13-1-95 is also annexed to the reply the petition does not survive. The delay caused in the disposal of the representation may not be taken as intentional for the reason stated in the reply that there was delay on the part of the State of Assam in submitting its remarks. The Contempt Petition is therefore discharged and disposed of. It is clarified that if the applicant has any grievance against the decision on the representation his remedy in that respect is left open.

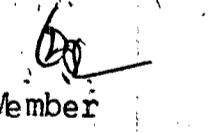
20.3.95

copy of order dttd.  
16.1.95 issued to  
the concerned parties  
to by Regd. Post and  
to Dr. Y.K. Phukan, Sr.  
Gr. A. Gram via Dtd.  
1288-1290 Dtd. 23.3.95

Copy be supplied to Dr. Y.K. Phukan learned Government Advocate for State of Assam who is present when the order is passed. He desires his appearance to be noted which is accordingly noted.


 Vice-Chairman

1m


 Member